

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 200/2016
O.A. No. 4521/2015

New Delhi, this the 27th day of October, 2016.

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

1. Jagdeep,
Aged about 38 years,
S/o Sh. Kehar Singh,
R/o RZF-761/32, Gali No.4,
Raj Nagar-II,
New Delhi-110077
2. Anil Kumar
Aged about 42 years,
S/o Sh. Shyam Lal,
R/o VPO Chillar,
Distt. Rewari, Haryana
3. Dinesh Kumar,
Aged About 38 years,
S/o Sh. Budh Ram,
R/o VPO Khandewla,
Distt. Gurgaon-122504
4. Tejbir Mudgal,
Aged about 38 years,
S/o Sh. Nitya Nand,
R/o VPO Jatauli Gandhi Gali, Ward-9,
Pataudi, Haryana.
5. Devendra Kumar,
Aged about 42 years,
S/o Sh. Ram Kumar,
R/o H. No. 839-B,
Adarsh Nagar, Kutubgarh,
Rewari, Haryana.
6. Ram Phal,
Aged about 42 years,
S/o Sh. Chander Bhan,
R/o Vill. Kalaka, P.O Majra Gurdas,
Distt. Rewari, Haryana.

7. Vinod Kumar,
Aged about 39 years,
S/o Sh. Krishan Chander,
R/o Village Dhawana,
Distt. Rewari, Haryana – 123103.

8. Jai Prakash,
Aged about 41 years,
S/o Sh. Jai Narayan,
R/o D/1 – 262, Gali No. 5,
Mahavir Enclave, Palam-110045.

9. Lalit Kumar Lamba,
Aged about 39 years,
S/o Sh. Mahender Singh Yadav,
R/o VPO Dundahera, Sunaron Wali Gali,
Distt. Gurgaon – 122016.

10. Vinod Kumar,
Aged about 38 years,
S/o Sh. Bharat Singh,
R/o VPO Rampuri,
Distt. Rewari, Haryana – 123411.

11. Pawan Kumar,
Aged about 37 years,
S/o Shri Hari Singh,
R/o H.No. 1900, Sec – 3,
Near Sri Ram Global School,
Rohtak, Haryana – 124001.

12. Pramanand,
Aged about 38 years,
S/o Sh. Om Prakash,
R/o RZD 5/5 (Backside),
UGF, Vashisht Park, Pankha Road,
New Delhi – 110046.

13. Manoj Kumar Yadav,
Aged about 38 years,
S/o Sh. Bhey Ram Yadav,
R/o Vill. Mandhiya Kalan,
P.O. Majra Sheoraj, Distt. Rewari,
Haryana – 123401.

14. Ramanand,
Aged about 36 years,

S/o Sh. Shankar,
R/o WZ – 420/37, B,
M.D. Building, Sadh Nagar,
Palam, New Delhi – 110045.

15. Anil Kumar,
Aged about 39 years,
S/o Sh. Dalip Singh,
R/o Village Baldhan Khurd,
Distt. Rewari, Haryana – 123401.
16. Jaswant Singh,
Aged about 40 years,
S/o Sh. Mam Chand,
R/o VPO Dhawana,
Distt. Rewari, Haryana – 123103.
17. Balvinder Singh,
Aged about 36 years,
S/o Sh. Bur Singh,
R/o C-57A, Chankya Place, Part – I,
New Delhi – 110059.
18. Dinkar Prabha,
Aged about 37 years,
W/o Sh. Devender,
R/o H. No. 272, Indra Enclave,
Sec-21D, Faridabad, Haryana – 121001.
19. Kusum Lata,
Aged about 47 years,
W/o Sh. Bhaginder Singh,
R/o H.No. 304, Housing Board,
Sec-3, Rewari,
Haryana-123401
20. Hitesh Kumar,
Aged about 39 years,
S/o Sh. Ram Niwas,
R/o A-1/34, Rajendra Park, Nangloi,
Delhi-110041

... Petitioners

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Shri P.K. Goel,
Commissioner
South Delhi Municipal Corporation,
Dr. S.P. Mukherjee Civic Centre,
New Delhi
2. Ms. Meeta Singh,
Director (Education Deptt.)
South Delhi Municipal Corporation
Civic Centre, New Delhi
3. Shri V.K. Singh,
Chairman,
Delhi Subordinate Service Selection Board,
Karkardooma, Delhi. ... Respondents

(By Advocate : Mrs. Anupama Bansal for R-1 and
Shri K.M. Singh for R-3)

O R D E R (ORAL)

Justice M.S. Sullar, Member (J)

As is evident from the record that, while disposing of the O.A. bearing No.4521/2015 filed by the petitioners, Shri Jagdeep & ors., the respondents were directed to pass a speaking order on their legal notice dated 18.09.2015, vide order dated 18.12.2015 by this Tribunal.

2. According to the petitioners, the respondents have not complied with the directions contained in the order of this Tribunal, which necessitated them to file the instant Contempt Petition (CP).
3. In the wake of notice, learned counsel for the respondents appeared and placed on record the copy of order dated 26.10.2016, by virtue of which the respondents have complied with the order of

this Tribunal. Since the respondents have substantially complied with the indicated directions, so no further action is required to be taken in the matter.

4. Therefore, the CP is hereby dismissed and rule of contempt is discharged.

Needless to mention that if the petitioners still remain aggrieved by the order dated 26.10.2016, they would be at liberty to file fresh independent O.A. to challenge its validity, in accordance with law.

(P.K. BASU)
Member (A)

(JUSTICE M.S. SULLAR)
Member (J)
27.10.2016

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